

IN THE INCOME TAX APPELLATE TRIBUNAL, DELHI "G" BENCH,
NEW DELHI

BEFORE SHRI R.K. PANDA ACCOUNTANT MEMBER AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER

ITA No. 3461/DEL/2015
[Assessment Year: 2010-11]

M/s New Om Construction Co. 1424, Kucha Ustad Hira Near Jama Masjid, Delhi (PAN: AAAFN 8522 C)	Vs.	The Pr. CIT Delhi - 16 New Delhi
(Appellant)		(Respondent)

Assessee by: Shri M.K. Dudeja, CA
Revenue by: Shri S.S. Rana, CIT- DR

Date of hearing : 20.03.2017
Date of pronouncement : 20.03.2017

ORDER

PER R.K. PANDA, ACCOUNTANT MEMBER:-

This appeal filed by the assessee is directed against the order dated 31.03.2015 passed u/s 263 of the Income-tax Act, 1961 by the Pr. CIT, Delhi - 16, relating to A.Y. 2010-11.

2. The assessee has filed an application seeking permission of the Bench to withdraw the appeal filed by it on the ground that the reassessment u/s 143(3)/263 of the Act has been completed by the jurisdictional ITO on 29.3.2016 who has accepted the returned income and therefore, the assessee has no grievance. In absence of any objection from the ld. DR, the request of the assessee seeking permission of the Bench to withdraw the appeal filed by the assessee is acceded to.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court at the time of hearing itself on 20.03.2017.

Sd/-

**(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER**

Sd/-

**(R.K. PANDA)
ACCOUNTANT MEMBER**

Dated: 20.03.2017

V. Lakshmi

Copy forwarded to:

- 1) Appellant
- 2) Respondent
- 3) CIT
- 4) CIT (Appeals)
- 5) DR: ITAT

ASSISTANT REGISTRAR

	Date
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Date on which file goes to the AR	
Date on which file goes to the Head Clerk.	
Date of dispatch of Order.	